

**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/522/2018/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 30.8.2022

**:: ENQUIRY REPORT ::**

**:: Present ::**

**( S.GOPALAPPA)**

**I/c Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Inquiry against (1)  
Sri.D.K.Krishnamurthy, S/o Krishnashetty,  
Panchayath Development Officer (Retd) (2)  
Sri.S.Yogesh, S/o Late Satthegowda,  
Panchayath Development Officer, (3)  
Sri.M.V.Venkatesh S/o Late Venkatappa,  
Panchayath Development Officer, (4)  
Sri.A.S.Siddaraju, S/o Late Siddegowda,  
Panchayath Development Officer, and (5)  
Dr.Narsimharaju T., Panchayath  
Development Officer, Ballekere Grama  
Panchayath, K.R.Pete Taluk, Mandya  
District - reg.

Ref: 1. G.O.No. RDP 255 GPS 2017 dated:  
16.11.2018.

2. Nomination Order No: UPLOK-  
2/DE/522/2018 Bangalore dated:29.11.2018  
of Hon'ble Upalokayukta-2

\* \* \* \* @ \* \* \* \*

This Departmental Inquiry is initiated against (1)  
Sri.D.K.Krishnamurthy, S/o Krishnashetty, Panchayath Development  
Officer (Retd) (2) Sri.S.Yogesh, S/o Late Satthegowda, Panchayath

Development Officer, (3) Sri.M.V.Venkatesh S/o Late Venkatappa, Panchayath Development Officer, (4) Sri.A.S.Siddaraju, S/o Late Siddegowda, Panchayath Development Officer, and (5) Dr.Narsimharaju T., Panchayath Development Officer, Ballekere Grama Panchayath, K.R.Pete Taluk, Mandya District (hereinafter referred to as the Delinquent Government Official for short “**DGO No.1 to 5**”).

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 29.11.2018 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGOs are as under :

**ANNEXURE-I**  
**CHARGE**

ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ಆದ ನೀವು ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕಿನ ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ್ದು,

- i. ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ಕೆ.ಆರ್. ಪೇಟೆ ತಾಲ್ಲೂಕಿನ ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಯ ಕಮ್ಮನಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಅವರ ನಿವೇಶನದ ಪಶ್ಚಿಮಕ್ಕೆ ಇರುವ ಗಲ್ಲಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ಗಲ್ಲಿಗೆ ಜಾಗ ಬಿಡದೆ ನಂತರದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ ರವರ ಮನೆಯ ತನಕ ಕಾಂಪೌಂಡ್ ಕಟ್ಟಿದ್ದು, ಇದರಿಂದಾಗಿ ವಿದ್ಯುತ್ ದೀಪವು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ಕಾಂಪೌಂಡ್ ಒಳಗಡೆ ಬಂದಿರುತ್ತದೆ.
- ii. ದೂರುದಾರರ ಮನೆಯ ಅಳತೆಗಳು 1999 ರಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ ನೀಡಲಾಗಿರುವ ಪಟ್ಟಿಯಲ್ಲಿನ ಅಳತೆಗಳಿಗೂ ಹಾಲಿ ಇರುವ ಅಳತೆಗಳಿಗೂ ಬಹಳ ವ್ಯತ್ಯಾಸವಿದ್ದು, ಆ.ಸ.ನೌ.ರವರಾದ 1 ರಿಂದ 5 ಆದ ನೀವುಗಳು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಹಾಗೂ ದೂರುದಾರರ ಮನೆಗಳಲ್ಲದೇ ಸದರಿ ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಮನೆಗಳ ಅಳತೆಗಳನ್ನು ದಾಖಲೆಗಳಂತೆ ಪರಿಶೀಲಿಸಿ, ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆಗೊಳಿಸಿ ಅನಧಿಕೃತ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.
- iii. ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ತಮ್ಮ ಮನೆಯ ಕಾಂಪೌಂಡ್‌ನ್ನು ಇವರ ಪಕ್ಕದ ಮನೆಯ ಶ್ರೀಮತಿ.ಲಕ್ಷ್ಮಮ್ಮ ಬಿನ್ ಲೇಟ್ ಕೃಷ್ಣ ಶೆಟ್ಟಿ ರವರ ಮನೆಯ ಮಧ್ಯ ಇರಬೇಕಾದ ಗಲ್ಲಿಯನ್ನು ಹಾಗೂ ಈ ಗಲ್ಲಿಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಸಾರ್ವಜನಿಕ ವಿದ್ಯುತ್ ದೀಪವನ್ನು ಸೇರಿಸಿಕೊಂಡು ಒತ್ತುವರಿ ಮಾಡಿ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದರ ಬಗ್ಗೆ ಆ.ಸ.ನೌ.ರವರಾದ 1 ರಿಂದ 5 ಆದ ನೀವುಗಳು ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

## ANNEXURE - 2

### STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಶ್ರೀಮತಿ ನಾಗಮಣಿ ಕೋಂ ಲೇಟ್ ಮುನೇಗೌಡ, ಕಮ್ಮನಹಳ್ಳಿ ಅಂಚೆ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ ಇವರು (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ಈ ದೂರನ್ನು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ಇವರನ್ನು ಆ.ಸ.ನೌ-1 ರಿಂದ 5) ಮತ್ತು ಶ್ರೀ. ಶ್ರೀಕಂತಾಚಾರಿ ಬಿನ್ ಕಾಳಾಚಾರಿ, ಗವಿಮಠ, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ ರವರುಗಳ ವಿರುದ್ಧ ದಾಖಲಿಸಿ, ದೂರುದಾರರ ಮನೆ ಪಕ್ಕ ಮನೆ ಕಟ್ಟಿಕೊಂಡಿರುವ ಶ್ರೀ. ಶ್ರೀಕಂತಾಚಾರಿ ಬಿನ್ ಕಾಳಾಚಾರಿ, ಕಾಮನಹಳ್ಳಿ, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ ರವರು ರಸ್ತೆಯಲ್ಲಿ 3 ಅಡಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ ಹಾಗೂ ಸದರಿಯವರು ವಿದ್ಯುತ್ ಕಂಬವನ್ನು ತಮ್ಮ ಕಾಂಪೌಂಡ್ ಒಳಕ್ಕೆ ಸೇರಿಸಿಕೊಂಡಿರುತ್ತಾರೆ, ಇದರಿಂದಾಗಿ ದೂರುದಾರರ ಮನೆಗೆ ದಾರಿ ಇಲ್ಲದಂತಾಗಿದೆ. ಈ ತೊಂದರೆಯ ಬಗ್ಗೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗೆ ಹಾಗೂ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ ಮನವಿ ಸಲ್ಲಿಸಿದರೂ ಪ್ರಯೋಜನವಾಗಿರುವುದಿಲ್ಲವೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

ಆನಂತರ ಸದರಿ ದೂರಿನ ತನಿಖೆ ಕೈಗೊಳ್ಳಲು ಸದರಿ ಸಂಸ್ಥೆಯ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ಇವರಿಗೆ ವಹಿಸಿದ್ದು, ಸದರಿಯವರು ದೂರಿನ ತನಿಖೆ ಕೈಗೊಳ್ಳಲು ಅವರ ಅಧೀನ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀ. ಹೆಚ್.ಎನ್.ಶ್ರೀನಿವಾಸ್ ಮೂರ್ತಿ, ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು (ಇನ್ನು ಮುಂದೆ ತನಿಖಾಧಿಕಾರಿ ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ಇವರಿಗೆ ವಹಿಸಿದ್ದು, ತನಿಖಾಧಿಕಾರಿಗಳು ದಿನಾಂಕ: 09/11/2016 ರಂದು ತಮ್ಮ ವರದಿಯನ್ನು ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ,

ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ವರದಿಯನ್ನು ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಒಪ್ಪಿ ತಮ್ಮ ಷರಾದೊಂದಿಗೆ ತಮ್ಮ ವರದಿಯನ್ನು ದಿನಾಂಕ: 01/12/2016 ರಂದು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳು ತಮ್ಮ ವರದಿಯಲ್ಲಿ:

- ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ದೂರುದಾರರ ನಿವೇಶನದ ಉತ್ತರಕ್ಕಿರುವ (ವಿವಾದಿತ) ರಸ್ತೆಯಲ್ಲಿ 3 ಅಡಿ ಒತ್ತುವರಿ ಮಾಡಿರುವ ಬಗ್ಗೆ ಸಾಬೀತಾಗಿರುವುದಿಲ್ಲ.
- ಆದರೆ, ದಾಖಲಾತಿಗಳಂತೆ ಹಾಗೂ ಸ್ಥಳದಲ್ಲಿ ಅಳತೆ ಮಾಡಿದಂತೆ ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ನಿವೇಶನದ ಪಶ್ಚಿಮಕ್ಕೆ ಇರುವ ಗಲ್ಲಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ಗಲ್ಲಿಗೆ ಜಾಗ ಬಿಡದೆ ನಂತರದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ ರವರ ಮನೆಯತನಕ ಕಾಂಪೌಂಡ್ ಕಟ್ಟಿದ್ದು, ಇದರಿಂದಾಗಿ ವಿದ್ಯುತ್ ದೀಪವು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ಕಾಂಪೌಂಡ್ ಒಳಗಡೆ ಬಂದಿರುವುದು ಸಾಬೀತಾಗಿದೆ. ಆದ್ದರಿಂದ, ವಿವಾದಿತ ಹಾಗೂ ಅಕ್ಕಪಕ್ಕದ ನಿವೇಶನಗಳನ್ನು ಮತ್ತೊಮ್ಮೆ ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್ ನಿಂದ ಅಳತೆಗೊಳಿಸಿ ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ನಿವೇಶನ ಹಾಗೂ ಲಕ್ಷ್ಮಮ್ಮ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ ರವರ ಮನೆ ಮಧ್ಯೆ ಇರಬೇಕಾದ ಗಲ್ಲಿಯನ್ನು ತೆರವುಗೊಳಿಸಬಹುದಾಗಿದೆ.
- ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಗಲ್ಲಿಯ ಪ್ರದೇಶವನ್ನು ಅತಿಕ್ರಮಿಸಿಕೊಂಡಿರುವುದರಿಂದ ವಿದ್ಯುತ್ ಕಂಬವು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ಕಾಂಪೌಂಡ್ ಒಳಕ್ಕೆ ಸೇರಿಸಿಕೊಂಡಿರುವುದು ತನಿಖೆಯಲ್ಲಿ ಸಾಬೀತಾಗಿರುತ್ತದೆ.
- ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿ ರವರ ಪತ್ನಿ ವರಲಕ್ಷ್ಮೀ ರವರ ನಿವೇಶನ ಹಾಗೂ ಲಕ್ಷ್ಮಮ್ಮ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ ರವರ ಮನೆ ಮಧ್ಯೆ ದಾಖಲೆಗಳಂತೆ ಇರಬೇಕಾದ ಗಲ್ಲಿಯನ್ನು ತೆರವುಗೊಳಿಸಬೇಕಾಗಿದ್ದು, ಸದರಿ ಗಲ್ಲಿಯ ಪ್ರದೇಶದಲ್ಲಿ ವಿದ್ಯುತ್ ಕಂಬವು ಬರುತ್ತಿದ್ದು, ಗಲ್ಲಿಯನ್ನು ಗುರುತಿಸಿ ಅತಿಕ್ರಮಣವನ್ನು ತೆರವುಗೊಳಿಸಿದ್ದಲ್ಲಿ, ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿ ರವರ ಪತ್ನಿ ವರಲಕ್ಷ್ಮೀ ರವರ ಕಾಂಪೌಂಡ್‌ನಿಂದ ವಿದ್ಯುತ್ ಕಂಬವನ್ನು ತೆರವುಗೊಳಿಸಿದಂತಾಗುತ್ತದೆ.

- ದೂರುದಾರರ ಮನೆಯ ಅಳತೆಗಳು 1999 ರಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ ಸೇಡಲಾಗಿರುವ ಪಟ್ಟಿಯಲ್ಲಿನ ಅಳತೆಗಳಿಗೂ ಹಾಲಿ ಇರುವ ಅಳತೆಗಳಿಗೂ ಬಹಳ ವ್ಯತ್ಯಾಸವಿದ್ದು, ಈ ವ್ಯತ್ಯಾಸದ ಬಗ್ಗೆ ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆ ಮಾಡಿಸಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಪಿ.ಡಿ.ಓ. ರವರಿಗೆ ಸೂಚಿಸಬಹುದಾಗಿದೆ.
- ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಹಾಗೂ ದೂರುದಾರರ ಮನೆಗಳಲ್ಲದೇ ಸದರಿ ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಮನೆಗಳ ಅಳತೆಗಳನ್ನು ದಾಖಲೆಗಳಂತೆ ಪರಿಶೀಲಿಸಿ, ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆಗೊಳಿಸಿ ಸೂಕ್ತ ಕ್ರಮವನ್ನು ಈಗಾಗಲೇ ಬಳೈಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಕೈಗೊಳ್ಳಬೇಕಾಗಿತ್ತು. ಆದರೆ, ಈವರೆವಿಗೆ ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವ ಬಗ್ಗೆ ದಾಖಲಾತಿಗಳಿಂದ ಕಂಡುಬರುವುದಿಲ್ಲ.
- ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ತಮ್ಮ ಮನೆಯ ಕಾಂಪೌಂಡ್‌ನ್ನು ಇವರ ಪಕ್ಕದ ಮನೆಯ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಬಿನ್ ಲೇಟ್ ಕೃಷ್ಣ ಶೆಟ್ಟಿ ರವರ ಮನೆಯ ಮಧ್ಯ ಇರಬೇಕಾದ ಗಲ್ಲಿಯನ್ನು ಹಾಗೂ ಈ ಗಲ್ಲಿಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಸಾರ್ವಜನಿಕ ವಿದ್ಯುತ್ ದೀಪವನ್ನು ಸೇರಿಸಿಕೊಂಡು ಒತ್ತುವರಿ ಮಾಡಿ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಸಾಬೀತಾಗಿರುತ್ತದೆ ಹಾಗೂ ಈ ಬಗ್ಗೆ ಪಂಚಾಯಿತಿಯ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು ಯಾವುದೇ ಕ್ರಮ ವಹಿಸದೇ ಇರುವುದು ಸಾಬೀತಾಗಿದೆ.

ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ, ಬೆಂಗಳೂರು ರವರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಬಳೈಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದವರು ಸದರಿ ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಮನೆಗಳ ಅಳತೆಗಳನ್ನು ದಾಖಲೆಗಳಂತೆ ಪರಿಶೀಲಿಸಿ, ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆಗೊಳಿಸಿ ಸೂಕ್ತ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳಬೇಕಾಗಿತ್ತು ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಹಾಗೂ ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ಬಳೈಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಯಲ್ಲಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿರುವವರು

(1)ಆ.ಸ.ನೌ-1 - ಶ್ರೀ. ಡಿ.ಕೆ.ಕೃಷ್ಣಮೂರ್ತಿ ಬಿನ್ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ

ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ಹಾಲಿ ನಿವೃತ್ತಿ (ವಾಸ ಸ್ಥಳ: ಯದುಶ್ರೀ ನಿಲಯ, ಜಯನಗರ ಬಡಾವಣೆ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ), (2) ಆ.ಸ.ನೌ-2 - ಶ್ರೀ. ಎಸ್.ಯೋಗೇಶ್ ಬಿನ್ ಲೇಟ್ ಸತ್ತೇಗೌಡ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ಹಾಲಿ ಮಂದಗೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ), (3) ಆ.ಸ.ನೌ-3 - ಶ್ರೀ ಎಂ.ವಿ.ವೆಂಕಟೇಶ್ ಬಿನ್ ಲೇ. ವೆಂಕಟಪ್ಪ, ಹಿಂದಿನ ಪಿ.ಡಿ.ಓ., ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ, (ಹಾಲಿ ಆಲಂಬಾಡಿ ಕಾವಲು ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ), (4) ಆ.ಸ.ನೌ-4 - ಶ್ರೀ ಎ.ಎಸ್.ಸಿದ್ದರಾಜು, ಬಿನ್ ಲೇ.ಸಿದ್ದೇಗೌಡ, ಹಿಂದಿನ ಪಿ.ಡಿ.ಓ. ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಕಂಬದಳ್ಳಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಮಂಡ್ಯ ತಾಲ್ಲೂಕು, ಹಾಗೂ 5) ಆ.ಸ.ನೌ-5 - ಡಾ. ಟಿ. ನರಸಿಂಹರಾಜ, ಹಿಂದಿನ ಪಿ.ಡಿ.ಓ. ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಹಾಲಿ ಬೂಕನಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ ಎಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ನಂತರ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿದ್ದು, ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ದೂರಿನ ಆಪಾದನೆಯನ್ನು ನಿರಾಕರಿಸಿರುತ್ತಾರೆ. ಆದರೆ, ದೂರಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಪೂರಕ ದಾಖಲಾತಿಗಳನ್ನು ಒದಗಿಸಿರುವುದಿಲ್ಲ. ಪ್ರಸ್ತುತ ಹಂತದಲ್ಲಿ ಸದರಿ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರ ಆಕ್ಷೇಪಣೆಯನ್ನು ಒಪ್ಪಲಾಗುವುದಿಲ್ಲ.

ದೂರಿನಲ್ಲಿ ಇರುವ ಆಪಾದನೆಗಳು, ಎದುರುದಾರರ ಆಕ್ಷೇಪಣೆಗಳು ಹಾಗೂ ತನಿಖಾ ವರದಿಯನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

- i. ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಅವರ ನಿವೇಶನದ ಪಶ್ಚಿಮಕ್ಕೆ ಇರುವ ಗಲ್ಲಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ಗಲ್ಲಿಗೆ ಜಾಗ ಬಿಡದೆ ನಂತರದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ ರವರ ಮನೆಯ ತನಕ ಕಾಂಪೌಂಡ್ ಕಟ್ಟಿದ್ದು, ಇದರಿಂದಾಗಿ ವಿದ್ಯುತ್ ದೀಪವು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ಕಾಂಪೌಂಡ್ ಒಳಗಡೆ ಬಂದಿರುತ್ತದೆ.

- ii. ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಗಲ್ಲಿಯ ಪ್ರದೇಶವನ್ನು ಅತಿಕ್ರಮಿಸಿಕೊಂಡಿರುವುದರಿಂದ ವಿದ್ಯುತ್ ಕಂಬವು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ಕಾಂಪೌಂಡ್ ಒಳಕ್ಕೆ ಸೇರಿಸಿಕೊಂಡಿರುವುದು ತನಿಖೆಯಲ್ಲಿ ಸಾಬೀತಾಗಿರುತ್ತದೆ.
- iii. ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು, ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಹಾಗೂ ದೂರುದಾರರ ಮನೆಗಳಲ್ಲದೇ ಸದರಿ ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಮನೆಗಳ ಅಳತೆಗಳನ್ನು ದಾಖಲೆಗಳಂತೆ ಪರಿಶೀಲಿಸಿ, ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆಗೊಳಿಸಿ ಸೂಕ್ತ ಕ್ರಮವನ್ನು ಈಗಾಗಲೇ ಕೈಗೊಳ್ಳಬೇಕಾಗಿತ್ತು. ಆದರೆ, ಈವರೆವಿಗೆ ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.
- iv. ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ತಮ್ಮ ಮನೆಯ ಕಾಂಪೌಂಡ್‌ನ್ನು ಇವರ ಪಕ್ಕದ ಮನೆಯ ಶ್ರೀಮತಿ.ಲಕ್ಷ್ಮಮ್ಮ ಬಿನ್ ಲೇಟ್ ಕೃಷ್ಣ ಶೆಟ್ಟಿ ರವರ ಮನೆಯ ಮಧ್ಯ ಇರಬೇಕಾದ ಗಲ್ಲಿಯನ್ನು ಹಾಗೂ ಈ ಗಲ್ಲಿಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಸಾರ್ವಜನಿಕ ವಿದ್ಯುತ್ ದೀಪವನ್ನು ಸೇರಿಸಿಕೊಂಡು ಒತ್ತುವರಿ ಮಾಡಿ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದರ ಬಗ್ಗೆ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.
- v. ದೂರುದಾರರ ಮನೆಯ ಅಳತೆಗಳು 1999 ರಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವತಿಯಿಂದ ನೀಡಲಾಗಿರುವ ಪಟ್ಟಿಯಲ್ಲಿನ ಅಳತೆಗಳಿಗೂ ಹಾಲಿ ಇರುವ ಅಳತೆಗಳಿಗೂ ಬಹಳ ವ್ಯತ್ಯಾಸವಿದ್ದು, ಈ ವ್ಯತ್ಯಾಸದ ಬಗ್ಗೆ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆ ಮಾಡಿಸಿ, ಅನಧೀಕೃತ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

ದೂರುದಾರರ ದೂರು ಹಾಗೂ ತನಿಖಾಧಿಕಾರಿಗಳ ವರದಿ ಹಾಗೂ ಕಡತದಲ್ಲಿರುವ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು



ಕಂಡುಬಂದಿದ್ದು, ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ರವರು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

ಆ.ಸ.ನೌ-1 ರವರಾದ ಶ್ರೀ. ಡಿ.ಕೆ.ಕೃಷ್ಣಮೂರ್ತಿ ಬಿನ್ ಕೃಷ್ಣಶೆಟ್ಟಿ, ಹಿಂದಿನ ಪಂಚಾಯಿತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳು, ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ಹಾಲಿ ನಿವೃತ್ತಿ (ವಾಸ ಸ್ಥಳ: ಮದುಶ್ರೀ ನಿಲಯ, ಜಯನಗರ ಬಡಾವಣೆ, ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕು, ಮಂಡ್ಯ ಜಿಲ್ಲೆ), ರವರು ಈಗಾಗಲೇ ದಿನಾಂಕ: 31/03/2014 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ. ಸದರಿ ಕರ್ತವ್ಯ ಲೋಪವು 2015ನೇ ಸಾಲಿಗೆ ಸಂಬಂಧಪಟ್ಟಿರುತ್ತದೆ. ಆದ್ದರಿಂದ ಆ.ಸ.ನೌ-1 ರವರ ವಿರುದ್ಧ ಕೆ.ಸಿ.ಎಸ್.ಆರ್ 214(2)(ಬಿ)(ii) ರಡಿ ತನಿಖೆ ಕೈಗೊಳ್ಳಬಹುದಾಗಿರುತ್ತದೆ.

ಆಸನೌ-1 ರಿಂದ 5 ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The Article of charges were issued to the DGOs calling upon them to appear before this authority and to submit written statement.

6. The DGOs appeared before this inquiry authority in pursuance to the service of the Article of charges. First Oral Statement was recorded on 28.1.2019 and plea of the DGOs have been recorded and they pleaded not guilty and claimed for holding inquiry. Thereafter, DGO No.1, 3 and 4 submitted written statement,

7. DGO No.1 has submitted written statement stating that he was retied on 31.3.2014, Smt. Nagamani or the villagers have not given any application. After he handed over the charge to Sri. Yogesh i.e., DGO No. 2, Smt. Nagamani has given complaint. Smt. Nagamani has submitted an application on 14.10.2014, and requested not to give license and on 22.7.2014 she has given complaint to Panchayath through lawyer. Further she had given complaint to Secretary to Government and on 13.1.2015 she had given complaint to Hon'ble Chief Minister, but no action was taken. With these grounds, he prayed to drop the charges leveled against him.

8. DGO No.3 has submitted written statement stating that on 17.7.2014 in the presence of grama panchayath chairman, complainant and neighbors, a mahazar was drawn, that the owner of grama tana property No. 52/41 has not encroached the road. To know the status of encroachment, there are no original documents and more over this incident was not taken place in his working period. He has issued the license to construct the compound and there are no encroachments in this regard mahazar was drawn and complainant has also signed the mahazar. With these grounds, he prayed to drop the charges leveled against him.

9. DGO No.4 has submitted written statement stating that he was worked in army for 24 years and he retired from army and again he joined as Panchayath development officer through KPSC. He had no training. He has taken the charge from DGO No. 3. On 17.7.2014 in the presence of grama panchayath chairman, complainant and neighbor, a mahazar was drawn that Srikantachari has not encroached the road and there is no problem with the electric pole. Srikantachari has constructed the compound wall before the DGO No. 4 assumed the charge. In the general body meeting of Balekere grama panchayath held on 19.2.2015, since there is no problem, they decided unanimously to maintain the status quo. A spot inspection was conducted in the presence of Chairman, members, villagers, and complainant and they measured the alleged road, they took measurement of alleged compound wall, but complainant has not produced any document like sale deed, road plan, revenue receipt etc., related to her house. Complainant has lodged the complainant in K.R.Pete Civil Judge and JMFC court in OS No. 426/2016 dtd: 19.10.2016 and there is case pending in Hon'ble High court of Karnataka case No. 34498-34499/1B (GM) (DB). Since the matter was in the court the members of grama panchayath were not able to take action in this regard. With these grounds, he prayed to drop the charges leveled against him.

10. At the time of filing written statement of DGO No.2 and 5, DGO-2 and 5 had filed the application in A.No. 737/2019 C/w A. No. 738/2019 of KAT and had obtained stay. Further Hon'ble KAT had passed final order in application No. 737/2019 C/w A. No. 738/2019 on 2.3.2021 which reads as follows;

*“ Accordingly, both applications are allowed and the common impugned order bearing No.ಗ್ರಾಅಪ/255/ಗ್ರಾಪಂಕಾ/2017 dated: 16.11.2018 passed by the 1st respondent and produced vide Annexure-A17 in the first application and Annexure-A15 in the connected application and the common Article of charge bearing No. ಉಪಲೋಕ್-2/ಡಿ.ಇ/522/2018ಎ.ಆರ್.ಇ-9 dated: 22.12.2018 issued by the 3rd respondent and produced vide Annexure-A18 in the first application and Annexure-A16 in the connected application, in so far as they relate to the applications herein, are hereby set aside.*

**11.** On receipt of the above orders of the Hon'ble KAT, opinion of CLC was sought and it is opined that the order of the Hon'ble KAT is not fit to be challenged. Therefore, further proceedings against **DGO No. 2 and 5** are discontinued and inquiry is closed against them.

**12.** The disciplinary authority has examined the complainant Smt. Nagamani W/o Krishnegowda R/o Kamanahalli Post, K.R.Pete Taluk, Mandya District as PW.1 and Investigating officer Sri.H.N.Srinivasamurthy the then Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru as PW-2 and got marked a document as **Ex.P-1 to Ex.P-12.**

**13.** Later DGO No. 1, 3 and 4 and their defence assistant not appeared for enquiry. The DGO No. 1, 3 and 4 were called out on 28.1.22, 8.3.2022, 12.4.2022, 21.5.2022, 27.6.2022, 28.7.22, & 29.8.2022, but they remained absent. Hence, the DGO No. 1, 3 and 4 were placed exparte and enquiry was posted for report.

14. Heard the submissions of Presenting Officer. Perused the entire records. The only point that arise for my consideration is:

**1. Whether the Disciplinary Authority proves the charge framed against the DGOs No. 1, 3 and 4 ?**

My finding on the above point is in **AFFIRMATIVE** in respect of DGOs No. 3 and 4 and in **NEGATIVE** in respect of DGO No. 1, 2 and 5 for the following:

**REASONS**

15. PW-1 the complainant in this case has deposed that she lives in Kamanahalli since her date of birth. Though she was married to Kuppalli person in K.R.Pet, she was living in her father's house, with her husband and children, because her father had no male children. The government had erected electric poles on the road leading to her house, Srikanthachari's house is in the same road. Srikanthachari has encroached three feet road by including the electric pole and constructed compound. In this regard she has given complaint to DGO No. 3. But he did not take any action. She has complained to CEO and Deputy commissioner Mandya. Though CEO and Deputy commissioner Mandya has ordered to demolish the compound, Panchayath development officer has not taken any action. Then she complained to Vidhana soudha, there she was asked to give complaint in Lokayukta office.

16. The road encroached by Srikanthachari is a public road, and it has been used by her family and villagers since her

grandfather's time. They also used to drive vehicles on that road and now the road is too small to drive vehicles due to encroachment of 3 feet. The drain water is stagnated in front of her house, which is causing trouble to her. She has given her rejoinder for the DGOs comments. Hence, she requests for justice.

17. She has produced her complaint Ex.P-1 to 3, rejoinder is Ex.P-4, the photographs regarding encroachment of road and electric pole Ex.P-5 to 11.

18. In her cross examination she has deposed that she gave complaint within 15 day to Mandal panchayath regarding the compound. At that time DGO No. 3 was working as Panchayath development officer. She admits that DGO No. 4 was not working as PDO at the time of construction of compound. She admits that there is a disputed electric pole to the north of Srikanthachari's house. She admits that she has complained that Srikanthachari has built a compound including the said pole. She admits that her house situated towards east of Srikanthachari's house and her house is facing north. She admits that the disputed road is situated towards north of his house and the house of Srikanthachari. She does not know the exact width of the road, but herself and neighbor totally 7 families are using the road.

19. She admits that her house is ancestral property and it belongs to her grandfather. She admits that the house has 4 parts. She admits that it has equally divided into 4 parts. She does not know that all of them have taken equal portions measuring East-West 38 feet, and North-South  $8\frac{1}{2}$  feet each. But they have taken 4 shares. Her

grandfather had constructed the house, but they have not constructed the house. Their house is old mud house. For the suggestion that their house property is measuring 39 Ft. PW-1 has deposed that their house was constructed by her grandfather and they have not constructed the house. For the suggestion that their house property is only measuring 34 ft., but by encroaching 7 ft., 11 inch., of road margin, they have constructed the house, PW-1 has deposed that they have not constructed the house and that house was constructed by her grandfather.

20. For the suggestion that they are entitle for north -south 34 feet in total and it is her brother's part and additional 7 feet 11 inches has been encroached on the road, PW-1 has deposed that, it was not built by her, it is build by her grandfather. She admits that in this regard, she has filed a case in K.R.Pet court and even Srikanthachari has also filed a case in Hon'ble High court. She does not know that that the Investigating officer has reported that there is no encroachment of road. She does not know that the Investigating officer reported that the allegations are not proved.

21. She admits that on 29.4.2015 a mahazar was drawn in the presence of Grama panchayath president Sri. Lakshmisha and grama panchayath members. She does not know that on 19.2.2015 her complaint was placed in grama panchayath general body meeting. For the suggestion that in the grama panchayath meeting it was decided to maintain status quo, law and order, PW-1 has deposed that she was not present in the meeting and she was not aware of the said fact. Srikantachari has not obtained license to construct compound. She has deposed that DGO was not working at that time. She does not know that prior to DGO No. 4, three PDOs had worked in this

grama panchayath. Further PW-1 has denied the suggestion made by DGO No. 4. DGO No.1 to 3 and 5 have not cross examined the PW-1.

22. According to PW-2 on 2.8.2016 he received the file and verified the same. On 25.10.2016 he visited Kamanahalli village the house of Srikantachari S/o Kallachari, in the presence of complainant, Srikantachari, DGO No. 5, Vijaykumar village accountant, Surveyor, Linemen and villagers, he has drawn the mahazar. The length of road is 200 Feet running from east to west. Towards southern side, the houses of complainant and opposite party are situated. On the northern side the houses of Devegowda, Nanjamma and Herigowda and other houses are situated. The width of the road between the house of Varalakshmi W/o Srikantachari and Devegowda starts from 11 ft., 7 inches and at a next distance it was 9 ft., 9 inches. Between the house of complainant and Nanjamma the width was 7 ft., 9 inches and at a next distance it was 7 ft., 3 inches. Between the houses of complainant and Herigowda the width of house was 7 ft., and it was 9ft., 3 inches at a next distance. Towards southern side of road between the houses of respondent and complainant the house of Smt. Geetha Kantharaju is existing. In front of her house i.e., towards northern side of the road Nanjamma's house is existing and the width of road between their house is 10 ft., 7 inches.

23. Further according to PW-2 he enquired the villagers and found no documents regarding measurement of the road. Similarly, he verified the panchayath documents and there was no mentioned about the width of road in panchayath documents. But the width of road in front of the complainant's house is very less. The width of road in front of the house of respondent was more. He verified the sale



deed dtd: 10.5.2013 and found that the property of Varalakshmi W/o Srikantachari is measuring east-west 32 ft., and north-south 33 ft., When they measured the compound he found east-west -35 ft., and north -south 38 feet. Electric pole was inside the compound wall. The electric pole was situated on the north-west corner of the property. Respondent therein admitted that they have included the gally and constructed the compound wall. But according to the respondent therein. They constructed compound thinking that, if it is left open, it may become dirty.

24. Further according to PW-2 there is a difference between the measurement of the property and the measurement mentioned in the panchayath records. When the Panchayath development officer DGO No. 3 has not taken any action, DGO No. 4 had to take action to remove the encroachment on the road. The subsequent Panchayath development officer/DGO No.5 also has not taken any action though he has taken charge 15 days back. Therefore he has submitted a report Ex.P-12 along with mahazar Ex.P-12(a) 16 photos Ex.P12(b) to Ex.P-12(q) sketch Ex.P-12(r) and copy of sale deed Ex.P-12(s)

25. According to the copy of sale deed Ex.P-12 (S), the property of N.Varalakshmi W/o Srikantachari is east -west 32 feet and north- south- 33 feet. The copy of mahazar and report of I.O shows that in the spot Varalakshmi W/o Srikantachari is in occupation of the house property encroaching 3 feet on the western side in which electricity pole also is existing. On the western side wife of Srikantachari encroached the gally property and put up compound wall, up to the house of Lakshamma Late Krishna Shetty. The measurement of the property of wife of Srikantachari is different than

the measurements mentioned in the panchayath records. The compound wall is constructed including the electric pole, but the DGOs have not taken any action against them from the year 2014. Thereby the DGO No.3 and 4 without taking any action to remove the encroachment to clear the gally have committed dereliction of duty.

26. The departmental enquiry against DGO No. 2 and 5 is quashed in application No. 737/2019 C/w application No. 738/2019. The incident was taken place in the year 2014 and DGO No. 1 was already retired from the service on 31.3.2014. Moreover he worked only for three months from 1.1.2014 to 31.3.2014. Therefore DGO No.1 may be dropped from the charges. The overall examination of the evidence on record show that the disciplinary authority has established the charges leveled against DGO No. 3 and 4. Departmental enquiry against DGO No. 2 and 5 is quashed. Hence, I proceed to record the following:-

#### FINDINGS

27. The Disciplinary Authority has proved the charges leveled against DGOs No.3 and 4 and not proved the charges leveled against DGO No. 1. Further departmental enquiry against DGO No. 2 and 5 is quashed. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

28. Date of retirement of DGO No.1 is 31.3.2014, DGO No. 3 is 31.8.2021 and DGO No. 4 is 31.7.2027

sd/-

(S.GOPALAPPA)

Additional Registrar Enquiries-9  
Karnataka Lokayukta, Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

|      |  |
|------|--|
| PW.1 | Smt. Nagamani W/o Krishnegowda R/o Kamanahalli Post, K.R.Pete Taluk, Mandya District     |
| PW-2 | Sri.H.N.Srinivasamurthy the then Executive Engineer, TAC, Karnataka Lokayukta, Bengaluru |

ii) List of Documents marked on behalf of Disciplinary Authority.

|                   |   |
|-------------------|---|
| Ex.P1             | Ex.P-1 is the complaint dtd: 9.2.2015 filed by PW-1 in Karnataka Lokayukta office.  |
| Ex.P-2 and 3      | Ex.P-2 and 3 are the complaint in form No. 1 and 2 filed by PW-1 in Karnataka Lokayukta office.   |
| Ex.P-4            | Ex.P-4 is the rejoinder dated: 7.7.2015 submitted by PW-1   |
| Ex.P-5 to Ex.P-11 | Ex.P-5 to Ex.P-11 are the photographs   |
| Ex.P-12           | Ex.P-12 is the investigation report Ex.p-12(a) is the spot mahazar Ex,P-12(b) to Ex.P-12(q) are the photographs Ex.P-12(r) is the sketch. Ex.P -12(s) is the sale deed. |

iii) List of witnesses examined on behalf of DGO

|      |     |
|------|-----|
| DW-1 | NIL |
|------|-----|

iv) List of documents marked on behalf of DGO

|        |     |
|--------|-----|
| Ex.D-1 | NIL |
|--------|-----|

sdl-

(S.GOPALAPPA)

Additional Registrar Enquiries-9

Karnataka Lokayukta,

Bengaluru.



**GOVERNMENT OF KARNATAKA****KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/522/2018/ARE-9

Multi Stori ed Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560001  
Date: 03<sup>rd</sup> September, 2022.

**RECOMMENDATION**

Sub: Departmental Inquiry against Shriyuths:

- (1) D.K.Krishnamurthy S/o Krishnashetty,  
Panchayath Development Officer (retired).
- (2) S.Yogesh S/o Late Satthegowda, Panchayath  
Development Officer.
- (3) M.V.Venkatash S/o Late Venkatappa,  
Panchayath Development Officer.
- (4) A.S.Siddaraju S/o Late Siddegowda,  
Panchayath Development Officer.
- (5) Dr.Narsimharaju .T, Panchayath Development  
Officer, Ballekere Grama Panchayath, K.R.  
Pete Taluk, Mandya District-reg.,

Ref: 1) Government Order No.ಗ್ರಾಅಪ/255/ಗ್ರಾಪಂಕಾ/2017,  
Bengaluru, dated: 16/11/2018.2) Nomination Order No.UPLOK-2/DE/522/  
2018, Bengaluru, dated: 29/11/2018 of  
Upalokayukta, State of Karnataka, Bengaluru.3) Inquiry Report dated: 30/08/2022 of  
Additional Registrar of Enquiries-9, Karnataka  
Lokayukta, Bengaluru.

\*\*\*\*\*

The Government by its order dated: 16/11/2018 initiated  
the disciplinary proceedings against (1) Shri D.K.Krishnamurthy

S/o Krishnashetty, Panchayath Development Officer (retired); (2) Shri S.Yogesh S/o Late Satthegowda, Panchayath Development Officer; (3) Shri M.V.Venkatesh S/o Late Venkatappa, Panchayath Development Officer; (4) Shri A.S.Siddaraju S/o Late Siddegowda, Panchayath Development Officer and (5) Dr.Narsimharaju .T, Panchayath Development Officer, Ballekere Grama Panchayath, K.R. Pete Taluk, Mandya District (hereinafter referred to as Delinquent Government Official, for short as DGO Nos.1 to 5) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/522/2018, Bengaluru, dated: 29/11/2018 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 to 5.
3. The DGO No.1, Shri D.K.Krishnamurthy S/o Krishnashetty, Panchayath Development Officer (retired); DGO No.2, Shri S.Yogesh S/o Late Satthegowda, Panchayath Development Officer; DGO No.3, Shri M.V.Venkatesh S/o Late Venkatappa, Panchayath Development Officer; DGO No.4, Shri A.S.Siddaraju S/o Late Siddegowda, Panchayath Development Officer and



DGO No.5, Dr.Narsimharaju .T, Panchayath Development Officer, Ballekere Grama Panchayath, K.R. Pete Taluk, Mandya District were tried for the following charges:

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

ಆ.ಸ.ನೌ-1 ರಿಂದ 5 ಆದ ನೀವು ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ಕೆ.ಆರ್.ಪೇಟೆ ತಾಲ್ಲೂಕಿನ ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯಲ್ಲಿ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸಿದ್ದು,

1. ಮಂಡ್ಯ ಜಿಲ್ಲೆಯ ಕೆ.ಆರ್. ಪೇಟೆ ತಾಲ್ಲೂಕಿನ ಬಳ್ಳೇಕೆರೆ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಕಮ್ಮನಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಅವರ ನಿವೇಶನದ ಪಶ್ಚಿಮಕ್ಕೆ ಇರುವ ಗಲ್ಲಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡು ಗಲ್ಲಿಗೆ ಜಾಗ ಬಿಡದೆ ನಂತರದ ಶ್ರೀಮತಿ ಲಕ್ಷ್ಮಮ್ಮ ಲೇಟ್ ಕೃಷ್ಣಶೆಟ್ಟಿ ರವರ ಮನೆಯ ತನಕ ಕಾಂಪೌಂಡ್ ಕಟ್ಟಿದ್ದು, ಇದರಿಂದಾಗಿ ವಿದ್ಯುತ್ ದೀಪವು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರ ಕಾಂಪೌಂಡ್ ಒಳಗಡೆ ಬಂದಿರುತ್ತದೆ.
2. ದೂರುದಾರರ ಮನೆಯ ಅಳತೆಗಳು 1999 ರಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವತಿಯಿಂದ ನೀಡಲಾಗಿರುವ ಪಟ್ಟಿಯಲ್ಲಿನ ಅಳತೆಗಳಿಗೂ ಹಾಲಿ ಇರುವ ಅಳತೆಗಳಿಗೂ ಬಹಳ ವ್ಯತ್ಯಾಸವಿದ್ದು, ಆ.ಸ.ನೌ.ರವರಾದ 1 ರಿಂದ 5 ಆದ ನೀವುಗಳು ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ಹಾಗೂ ದೂರುದಾರರ ಮನೆಗಳಲ್ಲದೇ ಸದರಿ ವಿವಾದಿತ ರಸ್ತೆಯಲ್ಲಿ ಬರುವ ಮನೆಗಳ ಅಳತೆಗಳನ್ನು ದಾಖಲೆಗಳಂತೆ ಪರಿಶೀಲಿಸಿ, ಸರ್ಕಾರಿ ಸರ್ವೆಯರ್‌ನಿಂದ ಅಳತೆಗೊಳಿಸಿ ಅನಧಿಕೃತ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.
3. ಶ್ರೀ. ಶ್ರೀಕಂಠಾಚಾರಿಯವರು ತಮ್ಮ ಮನೆಯ ಕಾಂಪೌಂಡ್‌ನ್ನು ಇವರ ಪಕ್ಕದ ಮನೆಯ ಶ್ರೀಮತಿ.ಲಕ್ಷ್ಮಮ್ಮ ಬಿನ್ ಲೇಟ್ ಕೃಷ್ಣ ಶೆಟ್ಟಿ ರವರ ಮನೆಯ ಮಧ್ಯ ಇರಬೇಕಾದ ಗಲ್ಲಿಯನ್ನು ಹಾಗೂ ಈ ಗಲ್ಲಿಯಲ್ಲಿ ಅಳವಡಿಸಿರುವ ಸಾರ್ವಜನಿಕ ವಿದ್ಯುತ್ ದೀಪವನ್ನು ಸೇರಿಸಿಕೊಂಡು ಒತ್ತುವರಿ ಮಾಡಿ ಕಾಂಪೌಂಡ್ ನಿರ್ಮಾಣ ಮಾಡಿರುವುದರ ಬಗ್ಗೆ ಆ.ಸ.ನೌ.ರವರಾದ 1 ರಿಂದ 5 ಆದ ನೀವುಗಳು ಕಾನೂನು ರೀತ್ಯಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.



4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has **'Not Proved'** the charges leveled against **DGO No.1**, Shri D.K.Krishnamurthy S/o Krishnashetty, Panchayath Development Officer (retired).

The Disciplinary Authority has **'Closed'** the charges leveled against and **DGO No.2**, Shri S.Yogesh S/o Late Satthegowda, Panchayath Development Officer and **DGO No.5**, Dr.Narsimharaju .T, Panchayath Development Officer, Ballekere Grama Panchayath, K.R. Pete Taluk, Mandya District.

The Disciplinary Authority has **'Proved'** the charges leveled against **DGO No.3**, Shri M.V.Venkatesh S/o Late Venkatappa, Panchayath Development Officer and **DGO No.4**, Shri A.S.Siddaraju S/o Late Siddegowda, Panchayath Development Officer.

5. On perusal of the Inquiry Report, in order to prove the guilt of the DGOs No.1 to 5, the Disciplinary Authority has examined two witnesses i.e., PW-1 and PW-2 and Ex. P-1 to P-12 documents were got marked.
6. On perusal of the judgement laid down by the Hon'ble KSAT, Bengaluru Bench in KAT Applications No.737 of 2019 and 738





of 2019 and on consideration of the totality of circumstances, since, the impugned order bearing No.ಗ್ರಾಅಪ/255/ಗ್ರಾಪಂಕಾ/2017, dated: 16/11/2018 and Articles of Charge bearing No.Uplok-2/DE-522/2018/ARE-9, dated: 22/12/2018 is set aside vide order dated: 02/03/2021 by Hon'ble KSAT, Bengaluru Bench and the same is not challenged by the Chairman, Legal Cell, Karnataka Lokayukta, Bengaluru and to close this enquiry against DGOs No.2 and 5. Hence, the instant proceedings against the DGOs No.2 and 5 do not survive for consideration.

7. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of the Inquiry Officer.
8. As per the First Oral Statement of DGO furnished by the Inquiry Officer, DGO No.1, Shri D.K.Krishnamurthy has retired from service on 31/03/2014; DGO No.2, Shri S.Yogesh will retire from service on 30/06/2030; DGO No.3, Shri M.V.Venkatesh has retired from service on 31/08/2021; DGO No.4, A.S.Siddaraju will retire from service on 31/07/2027 and DGO No.5, Dr.Narsimharaju.T will retire from service on 31/01/2030.



9. Having regard to the nature of charge **'Not Proved'** the charges leveled against **DGO No.1**, Shri D.K.Krishnamurthy S/o Krishnashetty, Panchayath Development Officer (retired).

**'Closed'** the charges leveled against **DGO No.2**, Shri S.Yogesh S/o Late Satthegowda, Panchayath Development Officer and **DGO No.5**, Dr.Narsimharaju .T, Panchayath Development Officer, Ballekere Grama Panchayath, K.R. Pete Taluk, Mandya District

**'Proved'** the charges leveled against **DGO No.3**, Shri M.V.Venkatesh S/o Late Venkatappa, Panchayath Development Officer and **DGO No.4**, Shri A.S.Siddaraju S/o Late Siddegowda, Panchayath Development Officer and on consideration of the totality of circumstances:-

"It is hereby recommended to the Government to exonerate DGO No.1, Shri D.K.Krishnamurthy S/o Krishnashetty, Panchayath Development Officer (retired) of the charges leveled against him".

"It is hereby recommended to the Government to close the proceedings against DGO No.2, Shri S.Yogesh S/o Late Satthegowda, Panchayath Development Officer in view of the fact that order bearing No.ಗ್ರಾಅಪ/255/ಗ್ರಾಪಂಕಾ/2017, dated: 16/11/2018

and Articles of Charges bearing No.Uplok-2/DE-522/2018/ARE-9, dated: 22/12/2018 being set aside as per the order of the Hon'ble KSAT, Bengaluru Bench in Application No.737 of 2019 and 738 of 2019, dated: 02/03/2021 and also decided, not fit to challenge the order passed by Hon'ble KSAT, Bengaluru Bench.

"It is hereby recommended to the Government to impose penalty of withholding 10% of pension payable to DGO No.3, Shri M.V.Venkaresh S/o Late Venkatappa, Panchayath Development Officer for a period of two years".

"It is hereby recommended to the Government to impose penalty of withholding two annual increments payable to DGO No.4, Shri A.S.Siddaraju S/o Late Siddegowda, Panchayath Development Officer with cumulative effect".


"It is hereby recommended to the Government to close the proceedings against DGO No.5, Dr.Narsimharaju .T, Panchayath Development Officer, Ballekere Grama Panchayath, K.R. Pete Taluk, Mandya District in view of the fact that order



bearing No.ಉಪ/255/ಉಪಕಾ/2017, dated: 16/11/2018 and Articles of Charges bearing No.Uplok-2/DE-522/2018/ARE-9, dated: 22/12/2018 being set aside as per the order of the Hon'ble KSAT, Bengaluru Bench in Application No.737 of 2019 and 738 of 2019, dated: 02/03/2021 and also decided, not fit to challenge the order passed by Hon'ble KSAT, Bengaluru Bench.

10. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE K.N.PHANEENDRA)  
UPALOKAYUKTA-2,  
STATE OF KARNATAKA.